

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

DFR No. 1077 of 2014
(Cross Objection by Respondent No.2)
in
Appeal No. 100 of 2013

Dated : 2nd May, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.
(Jointly through Haryana Power Purchase Centre) ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Apoorv Karol, Mr. Nishant
Piyush, Mr. Pawan Bains, Mr.
Vikrant Saini

Counsel for the Respondent(s) : Mr. Nikhil Nayyar and
Mr. Dhananjay Baijal for R-1

Mr. Amit Kapur, Ms. Poonam
Verma, Mr. Gaurav Dudeja and Mr.
Akshat Jain for R-2

ORDER

As the similar issue is being raised in Appeal No. 98/2014, which is pending before the Court-I of this Tribunal, we deem it appropriate that this matter may also be listed before the same Bench to avoid discrepancies in the judgment. The Registry is directed to put this matter before the Hon'ble Chairperson for passing a suitable order, so that both the matters be heard by the same Bench.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member